#### NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 52(ND)15 CA. NO.

Contd .... |-

CORAM:

### PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

# ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

**NAME OF THE COMPANY:** M/s. Sh. Sanjay Agarwal & Anr. V/s. M/s. Meghalaya Fin-lease Pvt. Ltd. & ors.

# SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	phajuh	leapal Advoca		Maguhia Pal
	× .	peti		· pal 23[4]
2.	$A \cdot k.S$	'hivastave f	Petstione.	23/08/16
		Ĵ	1	

#### ORDER

Learned counsel for the petitioner is present and represents that he has specifically come from Calcutta to make his submissions before the Tribunal and is ready to proceed with the C.P. However, none for the respondents. In view of their absence, the respondents are placed under ex parte. List on 17.10.2016 for arguments in ex parte.

Learned counsel for the respondent has appeared before us today at 12:45 P.m. He has stated that although the matter was listed today, yet it had to be taken up at 2 P.m. as stated in the last order of this Tribunal.

From a bare glimpse of the last order of this Tribunal what gets revealed is that the matter had to be taken up at 2 p.m. Since the matter was taken up at 10:47 a.m. in the morning and not at 2 p.m. as detailed in the earlier order, therefore, the order whereby ex parte proceedings have been initiated against the respondents is set aside/recalled. List for arguments on the scheduled date.

Sd1-

(R.Varadharajan) Member (Judicial)

Sdr

(Maharaj Krishan Hanjura) Member (Judicial)